

Central Administrative Tribunal
Principal Bench

O.A. No.1594/2003

New Delhi this the 24th day of June, 2003

Hon'ble Shri V.K. Majotra, Member (A)

Shri C.S. Parmar
S/o Late Shri Dharam Singh,
R/o 21 M, Pushpa Vihar,
M.B. Road-Sector-IV,
New Delhi-110017.

(By Advocate: Shri K.L. Bhandula) -Applicant

Versus

1. Union of India through the Secretary to the Govt. of India, Ministry of Water Resources, Sharam Shakti Bhavan, New Delhi-110001
2. Chairman, Central Water Commission, R.K. Puram, New Delhi-110066
3. Superintending Engineer, (HOC), Noida (U.P.)

-Respondents

ORDER (Oral)

Learned counsel Shri K.L. Bhandula heard..

2. Applicant has been transferred vide Annexure-1 dated 23.5.2002 from New Delhi to Lucknow in public interest. This transfer order has been challenged on the following grounds:-

- i) that one Shri B.K. Sharma has been staying in New Delhi for a longer period than the applicant;
- ii) that the applicant has four college/school ~~going~~ children for whom applicant will face difficulties in getting admissions to various institutions;
- iii) that he is left 5 years to retire and that he has recently been allotted a Government accommodation.

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3. Learned counsel also stated that applicant has made a representation against his transfer order on 29.5.2003, which has remained undisposed of.

4. Applicant has not shown me the transfer policy of the respondents which should cover the grounds made by him in the OA and as such essentially there is no merit in the case. However, respondents may, as per normal course to be taken in cases where a representation has made against the transfer orders, consider applicant's representation (Annexure-2) dated 29.5.2003 and pass suitable orders.

5. OA is disposed of accordingly. No costs.

Issue Dasti.

V.K. Majotra
(V.K. Majotra)
Member (A)

cc.